

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT 1**

C.P. (I.B) No. 317/9/NCLT/AHM/2019

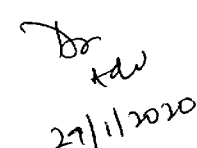
**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2020**

Name of the Company: Bharat Road Carrier Pvt Ltd
V/s
Rasna Pvt Ltd

Section: Section 9 of the Insolvency and Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	VICTOR DUTTA	ADVOCATE	for the petitioner / Operational creditor	 tdw 29/1/2020
2.				

ORDER


The Petitioner is represented through respective Counsel(s).


None appeared for the Respondent.

The arguments from the Petitioner are heard and it is still continued.

The Petitioner is directed to inform the date of hearing to the Respondent.

List the matter on 12.02.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 29th day of January, 2020.